

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 127
CA No. 493/ND/2019 in
(IB)-1024/ND)2018

IN THE MATTER OF:

M/s. Realfin Solution Pvt. Ltd.	...	Applicant
Vs		
M/s Nikhil Footwears Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 18.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Learned Counsels for both the sides state that payments are being made and settlement is progressing and a joint request made for adjournment.

By consent, matter adjourned to 21.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

